COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 114 OF 2018

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Rubber Park India Private Limited Appellant(s)

Versus

Kerala State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. P. V. Dinesh

Ms. Aarushi Singh for R-2

ORDER

Ms. Arushi Singh, Learned Counsel appears on behalf of Respondent No. 2, and undertakes to file Vakalatnama within two weeks. Further she prays for six weeks' time to file reply. Her submissions are placed on record.

Learned Counsel for the second Respondent is permitted to file Vakalatnama within two weeks, i.e. on or before 8-6-2018.

Learned counsel for the respondents may file their respective replies within six weeks, i.e. on or before 6-7-2018 after serving copy on the other side. Thereafter, rejoinder may be filed within three weeks, after serving copy on the other side.

List this matter on <u>4-9-2018</u>, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

tpd/vg